

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 219
(IB)-932(ND)2020

IN THE MATTER OF:

M/s. Drive India Enterprises Solution Limited	...	Applicant/Petitioner
Versus		
M/s. Essline Engineers And Consultants Private Limited.	...	Respondent

Under Section: 9 of IBC, 2016

Order delivered on 04.01.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**


**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Mr. Siddharth Dutta Counsel for the Corporate Debtor

ORDER

Ld. Counsel for the Corporate Debtor Mr. Siddharth Dutta appeared and sought time to file the reply. He further submitted that he has not received the hard copy of the Application and so, he could not file the reply. Applicant is directed to serve the hard copy on the address of the Advocate of corporate debtor within two days from today. Thereafter, the Respondent is directed to file the reply within two week after serving an advance copy upon the applicant. The applicant is directed to file the rejoinder, if any, within a week from the date of receipt of the reply. List the matter on 10th February, 2021.


**(L. N. GUPTA)
MEMBER (T)**


**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**